

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2017**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent

Date of hearing : 15.2.2018

Coram : Shri P.K.Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : D.B. Power Limited (DBPL)

Respondent : Tamil Nadu Generation & Distribution Corporation Ltd.

Parties present : Shri Vineet Tayal, Advocate, DBPL  
Shri S Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for the Petitioner requested for time to file rejoinder to the reply of TANGEDCO. Request was allowed.

2. The Commission directed the Petitioner to file its rejoinder on or before 22.3.2018 with an advance copy to the respondent.
3. The Petition shall be listed for hearing on 12.4.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**